

1

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3077 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

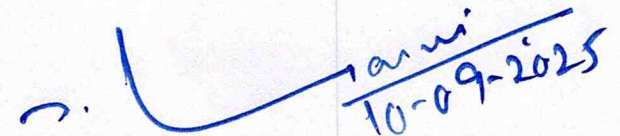
Ms. Bazila Jan

D/O Mohd Shafi Ahangar

R/O Mustafabad Zainakote H.M.T, Tehsil Sheltang, District Srinagar

vide Notification No. 1011 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

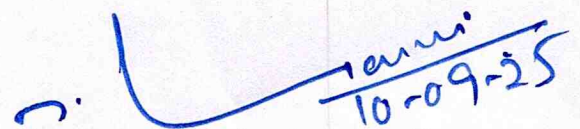
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 61267-78 of 2025/RG/LP Dated: 16.09.2025

Copy forwarded to the: -

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila Jan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3078 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Ahmad Lone
S/O Mohammad Akbar Lone
R/O Vizer Hajam, Tehsil Wagoora, District Baramulla

vide Notification No. 109 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
10-09-2025

No: 61276-83 of 2025/RG/LP Dated: 16.09.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Ahmad Lone**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
10-05-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3079 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Bhat
S/O Ghulam Hassan Bhat
R/O Lone Pora Mattan, Tehsil Mattan, District Anantnag

vide Notification No. 2849 of 2023/RG/LP Dated 27.12.2023 has been declared as Absolute/Final after condonation of delay.

By Order

ammi
10-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

61284-91
No: _____ of 2025/RG/LP Dated: 16.09.2025

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Bhat, Advocate**
.....for information and necessary action.

ammi
10-09-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3080 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Taqdees Sajad
D/O Reshi Sajad
R/O Nai Basti, Khanabal, District Anantnag

vide Notification No. 1595 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

61292-99
No: _____ of 2025/RG/LP Dated: 16.09.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taqdees Sajad, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3081 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parul Kalra

S/O Rajesh Kalra

R/O H.No. F-165, Lower Purani Mandi, Achargian, Tehsil & District Jammu
vide Notification No. 1085 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

81300-87
No: _____ of 2025/RG/LP Dated: 16.09.2025

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1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parul Kalra, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3082 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Kumar

S/O Rattan Lal

R/O Village Pandorian P/O Halqua near Guru Ravi Dass Temple, Tehsil Jammu North, District Jammu

vide Notification No. 168 Dated 18.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 61308-15 RG/LP Dated: 16.09.2025

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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 3083 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masud Ul Hussan

S/O Mohd Nazir

R/O Kalas, Tehsil Thanamandi, District Rajouri

vide Notification No. 49 of 2024/RG/LP Dated 19.02.2024 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
10-09-2025

61316-23
No: _____ of 2025/RG/LP Dated: 16.09.2025

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1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masud Ul Hussan**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
10-09-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 3084 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Eshan Gupta
S/O Janak Raj Gupta
R/O H.No.109, W.No.2, Tehsil R.S. Pura, District Jammu

vide Notification No.101 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

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(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
10-09-2025

61324-31
No: _____ of 2025/RG/LP Dated: 16.09.2025

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1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eshan Gupta, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
10-09-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 3005 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Mehra
D/O Rishi Pal

R/O Mandi Kehli, Opp. Boys Hr. Sec. School, Near Chandi Mata Mandir,
Border Road Samba, Tehsil & District Samba

vide Notification No. 620 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final after condonation of delay.

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mmi
10-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 61332-39 of 2025/RG/LP Dated: 16.09.2025

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1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Mehra**, Advocate
.....for information and necessary action.

mmi
10-09-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 3086 of 2025/RG/LPDated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Savneet Kour**D/O Partap Singh****R/O Lam, Tehsil Qila Dharhal, District Rajouri**

vide Notification No. 653 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

61340-47
No: _____ of 2025/RG/LP Dated: 16.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savneet Kour**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 3087 of 2025/RG/LPDated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanzy Gupta**S/O Sanjay Gupta****R/O 257, Opposite, Sector-1, Main Road, Roopnagar, Tehsil & District Jammu**

vide Notification No. 1132 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

4 61348-55
No: _____ of 2025/RG/LP Dated: 16.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanzy Gupta, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3000 of 2025/RG/LP

Dated: 10.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Poonam Kaul

D/O Rajinder Kaul

R/O H.No.6, 1-C East Extension Marble Market near Sai Baba Temple, Mattoo Colony, Trikuta Nagar, Jammu

vide Notification No. 1062 Dated 09.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

61356-63
No: _____ of 2025/RG/LP Dated: 16.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Kaul**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3089 of 2025/RG/LP

Dated: 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Shafia Bukhari

D/O Imzad Hussain Shah

R/O Chinore Bantalab, H.No.7, Sec-A/2, near Masjid, District Jammu

vide Notification No. 1662 Dated 05.03.2018 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
10-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 61364-71 of 2025/RG/LP Dated: 16.09.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Shafia Bukhari**, Advocate
.....for information and necessary action.

Jammu
10-09-25
Registrar Administration